

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

RAJYA SABHA

**UNSTARRED QUESTION NO. 4073
TO BE ANSWERED ON 07.04.2022**

SELF REGULATORY BODIES UNDER IT RULES, 2021

4073. SHRI BINOY VISWAM:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) total number of self regulatory bodies set up under the IT rules and details of the composition of these bodies;**
- (b) criteria for selection of these self regulatory bodies;**
- (c) total number of such bodies which have applied for registration, whose registration was approved or rejected as also whose registration are pending with the Ministry, the names of all such bodies; and**
- (d) legal basis for the establishment of these bodies and their mandate in light of orders of the Bombay and Madras High Court that struck down rule 9(1) and 9(3) of the IT Rules, 2021?**

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF
YOUTH AFFAIRS AND SPORTS**

(SHRI ANURAG SINGH THAKUR)

(a) to (c): Rule 12 of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 provides for registration of Self Regulating Bodies (SRBs) of digital publishers. After notification of these Rules, 5 Self Regulating Bodies have been registered by the Ministry, the details of which are available on the website of the Ministry i.e. www.mib.gov.in.

(d): The Bombay High Court vide its order 14.08.2021 stayed the operation of Rule 9(1) and 9(3) of the IT Rules, 2021, whereas the registration of Self Regulating Bodies is done on the request of Digital Publishers under the provisions of rule 12 of the IT Rules, 2021.
